

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 1894-JK (LD ) of 2024**

**DATED:- 16 - 02 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Power Development Department as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 16 - 02 - 2024

No:- LAW-OIC/13/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

( Reyaz Ali Bhat)

Assistant Legal Remembrancer



*Reyaz Ali Bhat*  
16-02-24

**Annexure to the Government Order No.1894-JK(LD) of 2024 dated 16.02.2024**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
<b>1</b>	SLP _____ against the judgment passed on 19/10/2023 in Arb P. No. 13/2022 titled Jaguar Overseas Ltd. Vs JKPDC.	<b>Sh. Ashutosh Bakshi, Executive Engineer, LJHP Baramulla (RGGVY North)</b>
<b>2</b>	SLP _____ against the judgment passed on 19/10/2023 in Arb P. No. 12/2022 & Arb P. No. 14/2022 titled Jaguar Overseas Ltd. Vs JKPDC.	<b>Sh. Marir Hussain, Executive Engineer, GTD Pampore (RGGVY South)</b>

